## National Company Law Tribunal Allahabad Bench

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE

NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2017

NAME OF THE COMPANY: Sydarsham Doom Pyt. Ltd & Ord

SECTION OF THE COMPANIES ACT: U/S 397/398 of the Companies Act of

1956

SI. NO. Name Designation Representation Signature

1. AD EST TOWARD PCS Replaced Association

## CP No. 2/ND/2007, with CA No. 150/2017

Sh. Sourabh Srivastava Advocate for the petitioner. Sh. Adesh Tandon, Advocate for the respondent. Argument in respect of the present company application no. 150/2017 are heard.

Having heard the learned counsel for both the parties. We are of the view the reasons shown for restoration of the present petition is found reasonable and sufficient and in order to provide substantial justice. The present case can be restored and the inconvenience caused if any, to the respondent can be compensated by reasonable cost. Hence, the present application is allowed with a cost of Rs. 1,000/- payable to the legal aid society of Hon'ble High Court of Allahabad.

Notwithstanding the above it is further made clear that status quo/interim order if, passed earlier does not necessarily deemed to have been restored as it stood vacated due to dismissal of the petition. Therefore, aggrieved party is at liberty to file fresh application for seeking interim order by serving an advance copy thereof, to the opposite party.

The matter be listed on 21st September, 2017.

Shri H.P. Chaturvedi, Member (Judicial)

Date: 11.09.2017

Typed by Mohd Zaid